

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-35/PB/2022
IA/2135/2024

IN THE MATTER OF:
Bank of Baroda

...PETITIONER

Vs.

Mr. Ashok Kumar Bansal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 23.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the RP

:

**:Adv. Anil Kumar Bhatia, Adv Mayank
Singhal and Adv. Utkarsh Aswal**

For the Respondent

:Adv. Shankari Mishra

ORDER

IA/2135/2024

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and on instructions submitted that they do not wish to file any reply to the report filed by the Resolution Professional. None appears on behalf of the Financial Creditor. List this matter for consideration of the report on **23.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)